

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 412
IB/901/ND/2020

IN THE MATTER OF:

Suraj Kumar Kaushal & Others	...	Applicant
Versus		
Sarvottam Realcon Pvt Ltd	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 17.05.2023

CORAM:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	Mr.Adhish Srivastava, Adv.
	Mr. Ramneek Mishra, Adv.
	Mr. Varun Mudgal, Adv.
For the RP	: Mr. Sanjeev Panda, Adv.
For the R-2	: Mr. Madhur, Adv.
	Mr. Sameer Rastogi, Ms. Sanya Arora, Adv.
For ARC	Mr. Abhishek Anand, Mr. Kunal Godhwani, Adv.

ORDER

Heard the submissions made by the Counsel for the Resolution Professional. Counsel for the Resolution Professional mentioned about Hon'ble NCLAT's order dated 16.01.2023. He is directed to bring that order on record so as to consider the same and take further steps in the matter.

Post this matter on 08.06.2023.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)